

CBI Vs. Kuldeep Singh Dua
Case RC no. 220/2012 E0019

09.07.2020

Present: Sh. Ashwani, Ld. PP for CBI.
Sh. Amit Atree, Ld. Counsel for accused.
Accused from Jail through VC.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the bail application of accused/applicant is being heard through video conferencing using CISCO-WEBEX App from my own residence. The VC link has been sent by the Reader of the Court.

By this order, I propose to dispose off the bail application of the accused Kuldeep Singh Dua and the remand application filed by the IO.

Although, the voice communication with jail could not be established, the Ld. Counsel identified the accused visible on screen.

Submissions heard on behalf of prosecution.

It is stated that the offence is Session's triable and the accused was never chargesheeted initially because he was absconding and has been arrested only after being deported by authorities at Thailand.

On being questioned, the counsel for accused fairly submits that Visa of the accused had expired considerable time back and he could not return to India.

In my view, since the appeal against the acquittal of co-accused is pending; the accused himself is responsible for delay in investigation; the offence is Session's triable; and the conduct of the accused does not allow this court to grant bail at such an initial stage.

Bail application is accordingly dismissed.

Accused is remanded to custody for further period of 14 days.

Be produced on 23.07.2020 through VC. Order dasti.

Harjot Singh Bhalla
CMM/RADC/New Delhi
09.07.2020